GOVERNMENT OF INDIA
MINISTRY OF AYUSH

LOK SABHA
UNSTARRED QUESTION NO.498
TO BE ANSWERED ON 4th February, 2022

"STANDARDIZATION OF AYURVEDIC MEDICINES AND PRACTICES"

498. SHRIMATI POONAMBEN MAADAM:

Will the Minister of **AYUSH** be pleased to state:

(a) whether the Government has taken any steps for standardization of Ayurvedic medicines and practices in the country;

(b) if so, the details thereof, State/UT-wise; and

(c) steps being taken to stop production of spurious Ayurvedic medicines?

ANSWER
THE MINISTER OF AYUSH
(SHRI SARBANANDA SONOWAL)

(a)Yes Sir, for standardization of Ayurvedic, Siddha, Unani and Homoeopathy (ASU&H) medicines in the country, the Government has established Pharmacopoeia Commission for Indian Medicine and Homoeopathy(PCIM&H) under the Ministry of AYUSH. The prime mandate of the Commission is to publish and revise Ayurvedic Pharmacopoeia of India (API), Siddha Pharmacopoeia of India (SPI), Unani Pharmacopoeia of India (UPI) and Homoeopathic Pharmacopoeia of India (HPI). The Pharmacopoeia standards are basic need to ensure quality, safety and efficacy of ASU&H medicines.

(b) The standards of ASU&H medicines are published by the PCIM&H in the countrywhich becomes part of Drugs and Cosmetics Act, 1940 and Rules, 1945 for ascertaining the quality standards of raw materials/drugs and implemented uniformly across India. Standards are not developed by the State/UT thus the State/UT wise details are not available. However, the details of Ayurvedic standards published by Government of Indiais as under:-

Ayurvedic Formulary of India (Part I-III) containing 986 Formulations, Monographs of quality standards of 645 Single drugs and 203 Formulations of Ayurveda.

(c) The licence of Ayush products are granted by the concerned State Licensing Authorities in accordance with the provisions of Drugs and Cosmetics Act, 1940 and Rules made thereunder.As per the provisions of Drugs and Cosmetics Rules, 1945, the manufacture of Ayurvedic (Including Siddha) or Unani drugs are to be carried out in such premises and such hygienic conditions as are specified in Schedule-T (Good Manufacturing Practices). It is mandatory for the manufacturer ofAyurvedic drugs to obtain licence from the concerned State Licensing Authority (SLA) and comply with the prescribed Good Manufacturing Practices (GMP) and quality standards of drugs given in the respective Pharmacopoeias.

In order to enhance testing facilities of Ayurveda, Siddha, Unani and Homoeopathy (ASU&H) drugs to stop production of spurious Ayurvedic medicines, 35 State Drug Testing Laboratories have been funded by the Ministry of Ayush through Central Sector Scheme of Quality control of ASU&H drugs and further through Centrally Sponsored Scheme of National Ayush Mission.

*****